

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW BOMBAY BENCH  
NEW BOMBAY.

Original Application No. 54/87.

Mr. Guru Datta Dhingra,  
Works Manager,  
India Security Press,  
Nashik Road.

... Applicant.

V/S

1. The Union of India,  
Through The Secretary,  
Ministry of Finance,  
Department of Economic Affairs,  
New Delhi.
2. The General Manager,  
India Security Press,  
Nashik Road.
3. The General Manager,  
Currency Note Press,  
Nashik Road.

... Respondents.

Ceram: Hon'ble Member(A) J.G. Rajadhyaksha.

Hon'ble Member(J) M.B. Mujumdar.

Appearance:

1. Mr. T.K. Gupte  
Advocate  
for the applicant.

ORAL JUDGMENT:-

(Per Member(J), M.B. Mujumdar) Dated: 11.2.1987.

Heard Mr. Gupte, Learned Advocate for the applicant. We have gone through the application in detail and the papers produced alongwith it. The brief facts necessary for the purpose of this order are these:

The applicant is working as Works Manager in the India Security Press at Nashik. It is the case of the applicant that in January or early February 1985

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the Chief Administrative and Accounts Officer of India Security Press and a colleague and neighbour of his, handed over to him for custody a note sheet from the personal file of the applicant maintained in the Ministry of Finance, Department of Economic Affairs, New Delhi. The note sheet contained endorsements of approval by various Officers of the Finance Ministry about a matter not appearing on the note sheet. It <sup>is</sup> was stated that the same was about the rejection of the representation made by the applicant about adverse entries in the character roll and it is alleged that it had been handed over to the applicant for information and ultimate custody. Immediately thereupon the applicant took Casual Leave and went to Delhi and returned the note sheet to the Joint Secretary at his residence as the Under Secretary concerned was not attending office being indisposed, and on Earned Leave. The circumstances in which the note sheet came into the possession of the applicant were also stated to have been orally explained to the Joint Secretary accordingly. Thereafter, the applicant received a secret letter dated February 20, 1985 from the Joint Secretary, through the General Manager of the Currency Note Press, Nashik Road. Through this letter the applicant was informed that he had committed a serious irregularity of removing a note sheet from his personal file maintained in the concerned section of the Ministry of Finance. However, in view of his confession regarding the matter it was decided to take a lenient view and issue him a warning not to repeat such acts in future. The applicant was accordingly advised to improve his conduct and overall integrity.

2. Being aggrieved by that letter, the applicant made some representations and was finally informed by the